

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.11
I.A.Nos.424, 456, 873/2023 & 165/2024 in
C.P. (IB)No.112/BB/2019

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Bharath Infra Import and Exports Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Vasuki K.N
For the Applicant in I.As.424, 456/2023 : Shri Atul Madhavan
For the Respondent I.As.424, 456/2023 : Shri T. Ravichandran
For the Respondent in I.A.456/2023 : Shri Omprakash
For the Applicant in I.A.873/2023 &
165/2023 : Shri T. Ravichandran
For the R-1 to 5 in I.A.165/2024 : Shri Atul Madhavan

ORDER

I.A.No.424/2023:

1. Heard the Ld. Counsels appearing for the parties.
2. Ld. Counsel for the Applicant submits that they do not want to file rejoinder to the instant Application. On the other hand, he requests time to file synopsis. Therefore, two weeks' time is granted to the Applicant to file brief synopsis, in not more than two to three pages in total, covering all the aspect, within one week.
3. List the case on **09.08.2024**.

I.A.No.456/2023:

1. Heard the Ld. Counsels appearing for the parties.
2. Ld. Counsel for the Applicant requests time to file rejoinder. Therefore, two weeks' time is granted to the Applicant to file rejoinder, if any, failing which,

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the right to file the same shall stand forfeited and the Application will be decided based on the available record.

3. List the case on **09.08.2024**.

I.A.No.873/2023:

1. Heard the Ld. Counsel appearing for the Applicant. None appeared for the Respondent.
2. On 24.04.2024, Ld. Counsel for the Respondent was granted two weeks' time to file its objection. In spite of availing sufficient time, no objection has been filed by the Respondent till date. In the circumstances, the right to file objection by the Respondent is forfeited.
3. List the case on **09.08.2024**.

I.A.No.165/2024:

1. Heard the Ld. Counsel appearing for the Applicant and the Respondent Nos.1 to 5.
2. Ld. Counsel for the Respondent Nos.1 to 5 accepts notice and seeks time for filing objections. A period of two weeks' time is granted to the Respondent for filing objections from today, and one week thereafter is granted to the Applicant for filing rejoinder, if any, after duly serving the copy on the other side.
3. Issue Notice to the remaining Respondents. The Registry is directed to prepare notice and Ld. Counsel for the Applicant is permitted to collect the notice and serve it on the Respondents along with copy of Application and material papers through email as well as by speed post and is directed to file an affidavit of service along with tracking report in the Registry within one week.
4. The remaining Respondents shall file their replies, if any, within two weeks' from the date of receipt of a copy of the notice, and one week time is granted to the Applicant for filing rejoinder, if any, thereto after service on the other side.
5. List the case on **09.08.2024**.

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**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**